

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 222/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.

Date of Hearing : 12.4.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : KSK Mahanadi Power Company Limited

Respondent : Tamil Nadu Generation & Distribution Corporation Limited

Parties present : Ms. Swapna Seshadri, Advocate, KSKMPCL
Shri S Vallinayagam, Advocate, TANGEDCO
Shri G. Umopathy, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the petitioner requested for time to file its rejoinder to the reply of TANGEDCO. Request was allowed.

2. The Commission directed the petitioner to file its rejoinder on or before 4.5.2018, with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.
3. The petition shall be listed for hearing on 17.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**